[डा० ग्रबरार ग्रहमद खान]

हैं, उनके जेवर बिक रहे हैं,[‴]लोग जगह से दूसरी जगह भा**ग र**हे कम उनके लिये केन्द्रीय सहायता देकर पीने के पानी की व्यवस्था करायें, जिससे जुन महीने में ग्रपना जीवन तो बचा सकें। अगर वे स्रोर सरकार ने ध्यान नहीं दिया शायद इस जून के महीने में कई पानी के ग्रभाव में मर जायेंगे, मर जायेंगे ग्रौर खास मवेशी तौर से जैसा मैंने पहले भी एक बार कि मैं सवाई माधोपूर से था रखता हूं, वहां एक टाइगर-ताल्लुक प्रोजेक्ट है, करोड़ों रुपया उस पर हमारी सरकार ने खर्च कर रखा है लेकिन, के पानी की कमी है, वहां भी पीने तो ग्रपनी ग्रांखों से देखकर ग्राया ग्रगर वहां भी पानी की व्यवस्था की गई तो वह बेजुबां जानवर ऐसे जायेंगे, जैसे कुछ कह नहीं सकेंगे श्रौर उन्हें जाकर कोई देख नहीं सकेगा जंगल श्मशान घाट यानी वह जायेगा । इसलिये कम से कम श्रादिमियों लिये, जानवरों के लिये, मवेशियों लिये पानी की व्यवस्था तो सरकार करानी चाहिये । मेरा ग्राप के माध्यम से इतना ही श्राग्रह है। धन्यवाद ।

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Honourable Members, it is already 2.15. The Deputy Chairman has suggested that there may be a lunch interval till 2.30. But to be fair to lunch at least half an hour should be given. So the House stands adjourned for lunch to meet again at 2.45.

The House then adjourned at fifteen minutes past two of the clock.

The House reassembled after lunch at forty-eight minutes past two of the clock,

The Vice-Chairman (Shri M.A. Baby) in the Chair.

GOLD (CONTROL) REPEAL BILL, 1990—Contd.

श्रीमतो प्रतिभा सिंह (ब्रिहार):
माननीय उपसभाध्यक्ष महोदय, स्वर्ण
नियंव्रण निरसन वापसी यानी रिपील
विधेयक बहुत पहले ग्राना चाहिए था
लेकिन खैर, देर ग्राए, दुरुस्त ग्राए। यह
एक विशेष समय की मांग थी। उस
समय यह कानून बना था, युद्ध की समस्या
थी ग्रौर ग्रनेक समस्यायें थीं ग्रौर उस
समय इस विधेयक को, इस कानून को
लाना ग्रावश्यक था, लेकिन ग्राज परिस्थिति
बदल चुकी है।

उपसभाध्यक्ष महोदय, मेरा कहना यह है कि बहुत सी बातें माननीय सदस्य इस विषय में कह चुके हैं, मैं उन बातों को दोहराना नहीं चाहती हूं, लेकिन श्रापके माध्यम से मैं मंत्री महोदय से दो-चार बातें जरूर कहना चाहती हूं।

श्राज इस देश में लाइसेंस वाले स्वर्णकारों की संख्या, पिछले दो साल की लेटेस्ट फिगर्स ही मैं श्रापको वतलाऊंगी कि 1988 में 15,713 थी और 1989 में में 16,704 थी। इसी प्रकार जो सार्टि-फिकेट प्राप्त स्वर्णकार हैं उनकी संख्या 1988 में 3,62,307 के करीब थी श्रौर 1989 में 3,75,789 के करीब थी। लेकिन इसके ग्रलावा भी छोटे-छोटे कस्बों में ग्रौर छोटी-छोटी जगहों में बहुत से स्वर्णकार हैं जिनके पास न कोई लाइसेंस है, न सार्टिफिकेट है लेकिन फिर भी वह काम करते हैं । उपासभाध्यक्ष महोदय, मेरा यह मानना है कि इतनी बड़ी संख्या में स्वर्णकार, स्वर्ण ग्राभुषण के कारीगरों की जो यह संख्या है वह क्या इशारा करती है ? क्या इंगित करती है ? स्वर्ण ग्राभषण की इस देश में बहुत बड़ी मांग है ग्रौर सिर्फ इस देश में मांग नहीं बल्कि इसको काफी बड़ी मांग विदेशों में भी है। इसीलिए मेरा यह कहना है कि जब विदेशों में भी इसकी मांग है तो इसके निर्यात के द्वारा हम बहुत बड़ी संख्या में विदेशी मुद्रा अजित कर सकते हैं और इसलिए यह सही है कि पिछली सरकार ने भी बहुत से इंसेंटिन्ज दिये थे, खासकर के गोल्ड ग्रोनिमेंट्स के एक्सपोर्ट के लिए। [29 MAY 1990]

यहां तक कि निर्यात बढ़े इसके लिए जितनी भी सुविधा दे सकते हैं दी भी उसमें। एक यह भी सुविधा दी थी कि जिस वजन का स्वर्ण आभूषण एक्सपोर्ट होगा, निर्यात होगा उस वजन का स्वर्ण सरकारी दर पर स्वर्णकारों को मिल जायेगा । इससे उन्हें बहुत बड़ी राहत मिल जाती है। इसके ग्रलावा भी ग्रगर हम एक्सपोर्ट को जब तक ग्रौर भी कुछ स्विधायें न दें, एक्सपोर्ट बढ़ायें क्योंकि एक ग्रन्भव है जैसे ग्रब पब्लिक सैक्टर में डायमेंड कार्पोरेशन है, उससे गवर्नमेंट को करीब-करीब चार हजार करोड़ की राशि मिल जाती है। इसी तरह अगर इसको भी एनकरेज करें तो हमें काफी बड़ी राशि तीन हजार, साढ़े तीन हजार के करीब जरूर मिल सकती है। ग्रपने देश में सोने की स्रावश्यकता प्रति वर्ष करीत्र दो सौ टन है लेकिन हमारे यहां इतना सोना मौजूद नहीं है, क्योंकि हमारे पास सोने की खानें बहुत नहीं है, ऐसी हालत में दूसरे जगहों से सोना लाना होता है। ग्रौर चुंकि हमारे यहां ग्रावश्यकता ज्यादा है ग्रीर सामान कम है तो नेच्रल जो एक लॉ ग्राफ सप्लाई एण्ड डिमांड का है उसके म्ताबिक हमें जरूरत होती है। जाहिर है कि तस्करी होती है, स्मगलिंग होती है।

दूसरी चीज है कि यहां पर कीमतें भी बहुत ऊंचाई पर हैं। मुझे याद है कि 1941 में एक तोला मोना करीब 40-42 रुपये का मिलता था। यह बहुत पहले की बात नहीं है, हम लोगों के समय की ही वात है ग्रौर ग्राज सोना बत्तीस सौ से चौंतीस सौ रुपये में 10 ग्राम मिलता है, एक तोला नहीं, क्योंकि एक तोला दस ग्राम से ज्यादा होता है। तो सीधा प्रश्न यह है कि देश में जो सोने की कमी है उसे पूरा कैसे किया जाये ? क्योंकि हम इंपोर्ट कर नहीं सकते, इंपोर्ट करने के लिए हमें विदेशी मुद्रा चाहिए। वह विदेशी मुद्रा हमारे दूसरे प्रायरेटिज जो हैं देश के सामने उनके लिए चाहिए, सोने के लिए हम खर्च नहीं कर सकते तो फिर हम क्या करें ? कौन से उपाय हम करें ? तो इसलिए प्राइमरी गोल्ड किस तरह से हम देश में लाने दें। एक तो रास्ता है

कि हमारे जो लोग विदेश में बसते हैं श्रौर वह यहां जो ग्रपने पैसे लाते हैं तो उन्हें हम छूट दें कि वह सोना भी ला सकें, चाहे हम भले ही उस पर डयटी रख दें। मैं यह नहीं कहती कि ड्युटी फ्री ला सकें। इयूटी रखें लेकिन हम उन्हें लाने की इजाजत दें भ्रौर इसके लिए सरकार को कुछ सर्क्युलर्स देने होंगे एयर पोर्ट पर, जो बंदरगाह है वहां पर । ग्रौर भी लोगों को एन.ग्रार.ग्राई. के **अलावा भी** जो ट्रिस्ट हैं या दूसरे लोग जो विदेश जाते हैं उन्हें भी सोना लाने की इजाजत दें। कहने का मतलब यह है कि ग्रगर हम ग्रधिक सोना कानुनी ढंग से लाने की व्यवस्था कर सकें तो इस पीले धात की कमी को दूर कर सकते हैं। यह ग्रौर बात है कि उसके दाम क्या होंगे। उन्हें निर्धारित करें। क्योंकि तस्करी का एक ग्रौर भी कारण है। वह यह है कि बाहर के दस ग्राम सोने श्रौर देश के दस ग्राम सोने की कीमत में क**ीब** 1200 रुपये का फर्क है। यह 1200 रुपये का फर्कसिर्फदस ग्राम के **सोने** में है तो जाहिर है कि स्रासानी से स्रौर जल्दी से धन कमाने का यह सीधा रास्ता है । इसका प्रलोभन किसी भी ग्रादमी में होना कोई बड़ी बात नहीं है। ग्रगर हम तस्करी को सचमुच में रोकना चाहते हैं तो ग्रपने देश ग्रौर इन्टरनेशनल मार्किट में जो दस ग्राम के सोने के दाम में फर्क है इसको कम करनापड़ेगा। ग्रगरयह दूरी कम नहीं कर सकते तो मुश्किल है तस्करी का रोकना।

दूसरे जो हम एन.ग्रार.ग्राई. को कह रहे हैं कि सोना लाए तो उन्हें भी कुछ प्रोफिट मिलना चाहिए। वास्तव में 12 सौ का फर्क बहुत ज्यादा फर्क हो जाता है।

एक भ्रौर बात की तरफ मैं मंत्री
महोदय का ध्यान खींचना चाहती हूं।
इधर लोगों को जब यह मालूम हुन्ना कि
यह कानून रिपील होने जा रहा है तो
कुछ लोगों ने बड़ी-बड़ी मणीनें मंगा ली
जिनसे जेवर बहुत जल्दी बन जाते हैं।
इसमें कोई शक नहीं कि हाई स्पीड की

[श्रोमतो प्रतिभा सिंह]

मशीने हैं । ज्यादा जेवर कम समय में बन सकेंगे। लेकिन मेहनत ज्यादा नहीं होगी। लेकिन मेरा कहना यह है कि कला ग्रौर कलाकार का क्या होगा । ग्राप पश्चिमी बंगाल के स्वर्णकारों की कला को देखिए। ग्रापको ग्राश्चर्य होगा कि कितनी सुन्दर कला है । ग्राप उड़ीसा के कलाकारों को देखिए। इसी तरह से हर प्रदेश की श्रपनी-ग्रपनी कला है। स्वर्णकार ग्रपनी-ग्रपनी तरह के डिजाइन बनाते हैं। (समय की घंटी) मैं सिर्फ दो मिनट ग्रौर लूंगी । मैं महिलाग्रों के विषय में कहना चाहती हूं। मेरा यह कहना है कि विदेशों में भी हाथ की कारोगरी की कीमत ज्यादा है ग्रौर इसी कारण जेवरों की मांग भी है फिर इंडीविज्य्रलिटी भी नहीं रहती। स्वर्णकारों की एम्पलाय-मेंट का भी सवाल उठता है। अतः मेरा **ग्राग्रह है कि कला ग्रौर कलाकार की** हत्या न हो। इसका ध्यान रखें। रंगाराजन **ग्रौर** दत्ताकमेटी ने सिफारिश भी की है कि मशीनें ग्रायात न करें, इम्पोर्ट न करें।

महिलाभ्रों की स्वर्णभूषण को श्रोर विशेष रुचि है ऐसा माननीय साल्वे जी ग्रौर दूसरे कुछ माननीय सदस्यों ने कहा। स्वर्णाभूषण की चाह क्यों है महिलाग्रों में मैं यह बात ग्रापके सामने रखना चाहती हूं। क्या यह सिर्फ शुंगार के लिए है ? ऐसी बात नहीं है। जब स्त्री किसी दु:ख ग्रौर परेशानी में होती है तो इन ग्राभूषणों को बेच कर वह ग्रपना का**म** चलाती है। जब उसका पति परित्याग कर देता है, विधवा हो जाती है या किसी कठिनाई में फंस जाती है या बच्चा बीमार हो जाता है या बच्चे की पढ़ाई नहीं हो पाती तो जो भी उसके पास श्राभूषण हैं वह उन्हें बेच कर दवादारू लाती है। इसलिए यह प्रथा बहुत दिनों से चली श्रा रही है कि विवाह के समय लड़की को ग्राभूषण दे दिये जायें - चाहे वह किसी भी जाती की हो, किसी प्रदेश की हो, किसी धर्म की हो। यह जेवर कानून से भी स्त्री धन है। इसलिए मेरा कहना है कि यह न सोचें कि महिलाओं को सिर्फ इसकी लालसा है बल्कि उनको इसकी जरूरत है। तकलीफ में यह उनका साथी

है। इसलिए मंत्री महोदय से आग्रह करना चाहती हूं कि महिलाओं के लिए स्वर्ण-आभूषण में कुछ कर की सुविधा, टेक्स रिलीफ दे सकें तो बड़ी कुपा होगी। क्योंकि जैसा मैंने कहा, ये जेवर सिर्फ श्रृंगार की वस्तु नहीं हैं, उनके दु:ख कें समय में उनकी तकलीफ हटाने में साझीदार होते हैं।

3.00 P.M.

श्राखिर में मैं कहना चाहती हूं कि स्वर्ण ग्राभूषणों की प्योरिटी, श्द्धता, को भेंटेन करने की ग्रोर ध्यान दिया जाना वाहिए। जितने कैरेट का सोने का जेवर हो, चाहे वह 22 का हो, 18 का हो था 14 का हो, उस पर मार्किग होनी चाहिए। कुछ बड़े स्वर्णकार तो मार्किंग करते हैं, लेकिन छोटे लोग नहीं करते हैं। लेकिन लोग जो करते हैं वे भी लिखते तो 22 कैरेट हैं, किन्तु उसे बेचने जाइये तो दूसरे स्वर्णकार कहते हैं कि यह सिर्फ 18 कैरेट का है श्रौर उसका जो दाम मिलना चाहिए, वेचने वाले की जो जरूरत होती है उसको इसमें दिक्कत होती है। इसलिए मैं ऋापके माध्यम से मंत्री महोदय से कहना चाहती हूं कि इसके विषय में भी विचार करके कोई न कोई रास्ता निकालें। इस कानून की वापसी के साथ ऐसे श्रौर भी सजेशन्स आयें तो अपने फोलो अप एक्शन में उनको ग्राप ग्रवश्य देखें। बाकी इसका ग्रसली फायदा जो हमारे दूर दूर में बसे हुए कारीगर हैं उन्हें पहुंच सके, इसकी ग्रोर ध्यान दिया जाना चाहिए बड़े लोग तो कोई भी कानून ग्राता है तो कोई कानून हो या न हो, फायदा उठा लेते हैं। लेकिन जो छोटे कारीगर हैं उन्हें फायदा उठाने में बड़ी परेशानी होती है। मंत्री महोदय खुद समाजवादी विचार के हैं, इसलिए उनके सामने मैं यह सारी बातें रखना चाहती हूं। इन समस्याम्रों पर विचार करें। जब ग्राप फोलो ग्रप एक्शन बनायें तो उसमें ग्रवश्य देखें कि हमारे जो छोटे-छोटे कारीगर हैं उनको किस तरह से इसका अधिक से अधिक इस रिपील का, फायदा मिल सकता है। इसी सर्जेशन, सुझाव के साथ मैं मंत्री

महोदय को इस कान्न की वापसी के लिए ध्रन्यवाद देती हं। I congratulate the hon. Minister on his boldness in taking this step. to repeal this Bill. Thank you.

SEN (West ASHIS SHRI Bengal): Mr. Vice-Chairman, Sir, we are all very much charged of this glittering costly, yellow metal. It is creating a problem. It created problems at the time of control. Now, again, after abolition of the The question remains, under whose control the metal will be? The question is whether it will in the hands of the big merchants, or, it will be available to the common artisans. (Interruptions) The Left is not bothered about gold. It wants to know about the consequences. While welcoming the proposal....(Interruptions) You are producing gold, but you are also facing smuggling of gold. When I say 'you', I mean 'the country as a whole'.

While welcoming the proposal of the National Front Government particularly, I congratulate the hon. Finance Minister on this-I feel, at the same time, that the abolition of control by itself will not bring about a solution. Initially, it will be a boost for the exporters. But who are the exporters? Big merchants and jewellers. Now, unless gold is made available at the international price in our country, the problem of smuggling will continue to be a permanent feature. Well, what did we expect? Soon after the declaration two-three months earlier that there would be decontrol, the normal expectation was that the price would come down. For a while, it went down by about 300-400. But again, it has gone back to the old level of nearly Rs. 3,400 per 10 grammes of gold.

The demand for gold in our country, as estimated by some people, is to the extent of 150-200 tonnes. Another feature in our country is. for mairiage purposes, for other ceremonial functions, gold is given. About 70-75 lakh marriages take place in our country every year. Assuming that 100 grammes of gold is given, we can understand how much use is there of this precious metal. But, as against the demand of 150-200 tonnes of gold, we find that the domestic production is less than two tonnes. So, comes in the smuggling. There is a gap between supply and demand with the result, occasionally, more often than not, an artificial scarcity is created in this bullion market as far as yellow metal is concerned. When this control was introduced more than two decades back, what happened then ? Did it bring down the prices? Did it facilitate normal trade in gold? It did not. On the contrary, by this control, various formalities, various restrictions came in which brought collapse in the small artisans' job. They were harassed by the officials who were expected to enforce that Gold Control Act. Big jewellers had a big haul. In 1977 whatever was there in the vault of the Reserve Bank, that was unloaded. What was the position then? Did the prices come down sufficiently to enable the common man to afford this metal? Almost 75 per cent was concerned by the bullion merchants and the small artisans suffered. A good number of artisans in West Bengal, Orissa, Andhra Guiarat, Karnataka, Tamil Pradesh, may be in Nadu also, the small village artisans who were gold smiths, suffered a Not only that, quite a lot of them even committed suicide because they could not maintain their families. If that is the position, how much is the scrapping of gold control going to help the process? Artisans will continue to remain bonded with the big jewellery merchants and the bullion merchants, particularly lakhs of rural artisans, those who cater to the needs of the villagers for these occasional

[Shri Ashis Sen]

purposes. They should be able to work in an atmosphere of freedom. For that it is necessary that we have enough supply of this metal in the market, Now, if the shortage is to be made up, if the smuggling has got to be stopped, will the Government take into consideration the proposals that the money that has been spent for guarding the coast for preventing smuggling by which the cost of smuggling also goes up should not be spent any more. If there is to be a free flow of this metal in our country, probably some solution can be available. For that matter, my suggestion would be, why not this gold be taken as a trade by the Government itself? The operations of the gold bullion market can be controlled. and demand to a certain extent can be measured by the Government itself through the State Trading Corporation. Sale can be arranged through important branches of the nationalised banks, of the State Bank of India, so that it may not fall in the hands of black-moneyed people. It can be converted into coin so that it can be segregated from the grips of smugglers or black-moneyed people. If such a process is adopted, perhaps the whole objective abolition of this control can be taken care of.

One more point comes to my mind. The smuggled gold is about 150 to 200 tonnes per year whereas the domestic production is less than 2 tonnes. Now there are 40,000 workers involved in the process of making fine gold. The workers are working in Bharat gold mines, Hatti gold mines. The cost of the domestic production of fine gold is more. So, the workers there are apprehending that because of the high cost of indigenous production as compared to the low cost of imported gold, the mines may be closed down and thus they will be losing their job. I would request the Minister to take care of this particular Whatever might be the aspect.

interim arrangement, he should ensure that the workers of the Kolar Gold fields, the Bharat gold mines and Hatti gold mines are saved from this worry of losing their jobs. I do not know the exact price but from the papers I find that the ruling international price is to the extent of Rs. 2600/-. Now if the Government itself takes this authority to import and also allows it to be shred by some others—if the people who are coming from abroad inside the country are allowed to bring with them some quantity of gold without much restriction but on payment of a little charge by way of excise duty or custom duty, then the inflow instead of coming through the process of smuggling, will come through normai channels and perhaps it will help in tackling, partially, the problems we are facing today.

Now I must make a mention of one point which I find is important. Decontrol is one thing; or abortion gold control is one thing. But number of individuals the largest who are affected are the artisans and goldsmiths. Now availability of gold is one means. But if the artisans are not provided with suffifinances to carry on their cient how will they survive? So arrangements should be and must be made that just like any other scheme for bank advances to the self-employed people or others like that, the gold artisans should also be provided with some advances from the commercial banks, so that they are in a position to carry on their trade free from any worry in an atmosphere of freedom, without being bonded to the bullion merchants or big jewellery merchants. The question arises, should the removal of control be directed towards export purposes where we can have several thousand crores for export trade? Should it be for their benefit alone? That should be a part of it, but at the same time, for lakhs of goldsmiths in different

parts of the country who thrive on small jobs for small customers. sufficient bank finances should be provided for their rehabilitation. so that they can carry on their trade in a free atmosphere.

With these words, I welcome the mose, but this welcome is hedged by certain consideration —that the people for whom it is done, parthe artisans, should be ticularly able to derive some benefit out of this decision compared to the position in the past when gold control was introduced.

PROF. CHANDRESH P. THA-KUR (Bihar): Thank you, Mr. Vice-Chairman. At the outset, I must but on record that since vesterday I am watching that Members of the house from both sides are complimenting the Finance Minister and there is sufficient evidence that he is enjoying those compliments. But as a person with conscience, I am sure, he must be feeling...

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I enjoy criticism also.

PROF. CHANDRESH P. THA-KUR: So you listen to this. His conscience must be pricking that most of the compliments are not deserved by him because the decision of the previous Government was also there to repeal the Act which he knows. So from that point of view, the compliments should go to Shri S B. Chavan, his predecessor, who had done all the home work and had appreciated the ...

SHRI PRAMOD MAHAJAN (Maharaahtra): The appreciation should go to the people who have changed the Government.

PROF. CHANDRESH P. THA-KUR: I am coming to that.

The other part is that what has been done is welcome, but what has

not been done is intolerable cause it is a half-hearted measure. The intention is to overcome the problems which a country like India has been facing as a result of large scale, smuggling of gold and undeterted movement of smuggled gold in the country, whether in the hands, of hoarders or speculators or jewellery-makers, or on account of the beautiful ladies for their conspicuous consumption or the miseries of the dowry-pave's, the parents of daughters of marriagable age. Like most the Government things. has again come up with half measures. The direction seems okey so far as this thing is concerned, but I do not understand why there is hesitation in doing sufficient home work on time to come up with full measures so that all of us are able to get the benefit of the direction of the movement.

Having said that, Mr. Vice-Chairman, let us recall that the Gold Control Act was brought, in the first place, by Shri Morarii Desai. It was widely hailed then and for good reasons because at that time also, just as today, we were concerned with the menace of gold smuggling and all the related consequences. So, the intent of the initial Act was right. But sufficient measures, collateral measures or supplementary measures required to make it effective to ensure that the objectives are m t, proved insufficient or the realities of the Indian economy and seciety proved overwhelming for the Government machinery to be effective. This has led over 22 years to a growing realisation that we have to have a second thought on that.

There is no denying the fact that there is large scale smuggling. As is the usual pattern in all smuggling, in this case also foreign exchange is found through un derinvoicing and over-invoicing. total amount of gold that comes is a lot more than that India will ever be able to produce or generate

[Prof. Chandresh P. Thakur] through what is called auctions, the usual procedure.

As Madam Pratibha Singh was saying, there is a basic imbalance between the supply and the demand. The supply is totally insufficient compared to the demand for economic reasous and for social reasons. So, what do we do to bring the supply-demand in balance? Only when we succeed in this area, there will be a kind of aligning of the price of gold with the domestic international price of gold. I have never bought gold in my life. So, I do not know the price. I know that people chase gold with great enthusiasm. I believe that the press reports are that currently 6 per cent premium is there. How to bring premium down to a tolarale level, if not at par with the international price? That is the question before the Government.

The related part is: what is the legitimate use of gold that you want to encourage? One, of course, is that the jewellery market is multiplying at a very fast rate, the international jewellery market, and our share of that is almost negligible. I think our foreign exchange earning is roughly Rs. 275 crores, and the current target is Rs. 500 crores. If the world jewellery market is supposed to be to the tune of 541 billion, then, if we plan to get a minor portion of that, then, there is scope to move in that direction. For that, the basic raw material must be made available at an economically acceptable price. People have suggested that gold-import should be allowed with some import duty. Acceptable. But, unless the landed cost of gold after the payment of duty is at a level which allows its economic use for jewellery production and export, it will not serve the purpose. There is likelihood of two kinds of considerations before the Government. One is revenue consideration, and the other is an adequate supply of raw material

for promotion of jewellery export. About the resources with the Government, rightly or wrongly they keep retracting their statements. "Empty coffers" the Prime Minister says, and the Finance Minister says that it is a rhetorical statement. So, what the reality is we will find at the end of the financial year. But the fact remains that there is resource constraint. They want to generate resources, and they might be overtempted to use gold import as a source of revenue rather than bringing a balance between the supply and the demand for gold and making available gold at a price which will make it work while for the producers of jewellery to get into the export market.

A point has been made with regard to the rehabilitation of goldsmiths and artisans. I have a slightly different opinion. I am not interested in the rehabilitation of traditional goldsmiths. They may have some artistic value. But their capabilities, competence or their craftmanship is not necessarily in line with the current trends in the international market. If you want to rehabilitate them through the process of promotion of jewellery export, you will have to go through an entire process of, number one, providing adequate raw material, number two, providing technological improvement and, number letting them know what the fashion is today and whether their craftman hip can be brought at a level which will produce jewelleries suitable to the contemporary international market. Number four is that unless the Government gets into directly or in conjunction with the Export Promotion Council and the private agency in a vigorous export marketing to get a fair share of the international jewellery market, the gains of import of gold will not be sufficient. In any case we are going to use foreign exchange for the import purposes. Unless it is more than off-set by the foreign exchange earning through the jewellery export, we will have difficulty. I am

saying this point because a lot of things are done in the name of export promotion. The story of 100 per cent export promotion units is there. Ultimately they go back and say let us sell it in the domestic market. There is a great possibility that in India the demand for gold will remain high as a result of the social backwardness and also as a result the the value of gold as a hegde against inflation, the value of gold is a hedge against the continuing devaluation of the national currency. The national temptation provide lucrative market to the imported gold or the ornaments made out of the imported gold at concessional prices will be too overwhelming to discourage or dampen the enthusiasm of jewellery manufacturers and exporters to get a fair share in the international market.

Mr. Vice-Chairman, I know that there is a limited time. Quite frankly the subject is so important that it requires a fuller discussion. There are issues related to import-export policy and there are issues related to devaluation of external value and the currency management of the Indian Runce and the whole manufacture of gems and jewellery. The efore, I say it is a partial measure and that it has come in a snan-shot process. As a result the total time allocated is limited and we are not able to do full iustice to it.

A question that is being discussed is who should imput Should it be the the NRIs? Should it be the lewellery exporters directly importing? Should , the Government import? I think it is immaterial, but when we are thinking in terms of the NRI, it is a great risk again whether the foreign exchange that they are bringing in remains as a denositin a foreign exchange account or the froreign exchange is parked to Indian advantage. Now, if the NRI s used as a channel for import of gold with a limited import duty, it should not be a kind of an alternative. If the aim is to maximise the foreign exchange accrual at the disposal of the Government of India, then incentive efforts must be made, that even if the NRIs bring, it is not a transfer foreign exchange account to gold or the gold instrument in terms of gold bonds, but it is in addition to whatever they are currently doing. So, before taking a decision whether NRIs alone should do it, the Government must weigh the relative costs and gains in terms of foreign exchange acquistions.

I would like to submit so far as the Indian realities are concerned, we will have to learn to live with the conspicuous consumption. So, unless the social reforms movement is brough to bear as supplementary measures, unless the women are given other alternative sources of security against all kinds of risks that they run into, this tendency will continue. In addition to that there is a tremendous amount of gold hoarded and there is every possipility that this hoarding tendency will continue. Now, again it is left to the Finance Minister to realise what kind of instruments in terms of taxation or investment channels the Government will come out with in order that the temptation to hoard with a calculation is dampened, if not totally eliminated. Otherwise we will continue to see the phenomenon replicated regardless of the repeal of the Act.

In the end I would like to say that the Government's oild gather courage put allits internal wisdom or borrowed wisdom from the expert committees or consultants, and come out with a fuller package beyond the repeal. We would like to hold our judgment on the adequacy or inadequacy of the measure until that package is brought before the House and we are able to have a look at it. In the meantime I would encourage Financ Minister not to take compliments directly and let him honestly share the compliments with Mr. Chavan, who is already here and who was not here earlier.

DR JINENDRA KUMAR JAIN (Madhya Pradesh): Thank you Mr. Vice-Chairman. The Gold Control Act was a useless Act. It was an ineffective Act and every speaker in this House has agreed that it was good that it has been repealed. But it muse be said here that it goes to the credit of this Gov rnment that it has done the thing which was necessary to be done. The Act has gone but the problem remains and the key problem is that there is a wide difference of perceptions between the successive Finance Ministers of the Government of India and the people of India. All the Finance Ministers who come think that it is in the national interest that the people should not have gold, they should not buy gold, they should not have gold. But the people of India think that it is in their individual interest--whether they belong to the rich class or middle class or the poor class-to have as much gold as possible. It is high time I want to make a plea to the Finance Minister that instead of thinking that the people should behave according to him, he should try to have tailor-made policy according to the needs of the country. Why there is a blanket ban on the import of gold. It has been there for a long time. Today, I want to speak in favour of a policy for the open market for gold and an open market means purchase and sale of gold not only here in India but the Government of India and the Indian people should be able to purchase gold in the international market. My concern is three-fold: (1) smuggling; (2) the export possibilities; and (3) the effect that this policy can have to arrest the inflation. Let me take them one by one. The smuggling figures have been told in this House. I do not know the origin of these figures but since these figures have been presented by very experienced Members, I would believe them. It has been said in this House that 150 tonnes of gold per year is the need of our country as per the consumption patterns while it has been said that our production is 2 tonnes per year. It is not even 2 tonnes but it is less than 2 tonnes. When there is so

much gap in supply when there is so much of the price difference in the price of the Indian gold and the international gold, it will naturally tempt anybody to smuggle this if they want to smuggle and smuggling such an item which is low volume and high value is easier than the smuggling in other commodities so rampant is smuggling that an unofficial trade to the tune of 150 tonnes of gold is going on. Everybody knows that this is going on. Why should the Government not take notice of the situation and legalise it straight and be the beneficiary itself? As the figures have been quoted in this House, there is a price difference of about Rs. 1200 in the international market and the Indian market. Even if one has to take that the price keeps fluctuating, there is a minimum of Rs. 1000 per 10 grames difference. That means Rs. 10 crores per tonne. Now imagine that the Government of India were to officially import from the international market-if you want to be realistic—if your demand is 150 tonnes to 200 tonnes-you buy 10 tonnes per month from the international market and about Rs. 100 crores in revenue. The question will come from where are you going to have the foreign exchange? Well, the choices are: you can borrow money from the international market and the international rates are much cheaper than our rates. Then the Government can have this itself or the Government can allow the citizens to import and charge duty on this and earn money in the form of import duty. The gold may be placed on the OGL but you can have a restricted quantity determined for this and licences can be given either to the actual users and if you are afraid that the actual users phenomenon will breed corruption, you may do it on the first—come--first -served basis. A suggestion has been made here that the NRIs may be allowed to import gold and the duty may be charged on this. All these suggestions are worthy of consideration but the Government has to curb smuggling. So far the experience of the last forty years has shown the Government'.

ineffectiveness in curbing smuggling operations. Its performance has been dismal. So instead of allowing the smugglers to earn money, why not the Government earn money on this either by directly involving itself in the trade of gold and make the gold available through the banks and other institutions or by charging the import duty and letting the citizens do it?

Another thing that I want bring to the notice of the Government is that such an open market policy will enhance our export earnings. The present market for the sale of Indian gold jewellery is about Rs. 250 crores and everybody has estimated that if there is a little support that is given to the Indian entrepreneurs in the availability of gold in the matter of jewellery the market can go within a year to a thousand crores. I want to ask you one thing. After all, in the field of electronic industry, you do give gold to the people for soldering the things at the international market. If electronic industry people can given the gold at the international rate, why not the exporter of jewellery? And I am not making a plea here that you give them gold at the interntional rate. Charge your import duty but let the gold be available and let them not obtain it from the smugglers. I also wish to say that the high wage costs in developed countries moved jewellery productions to developing countries. (Time Bell). I will just take one or two minutes. We see the example of Hong Kong. Its prosperity has been on account of exports. Let us see the example of Thailand. Export of finished jewellery has moved up from 23 million dollars in 1982 to 450 million dollars in 1988. If Thailand can do it, why not India also in this sector? I also want to say a word here about the justification for our continuing to dig gold from our non-remunerative gold mines. A point has been made here that our mines are not very productive. Our cost of production of gold is much higher than the market rate • specially at the Bharat Gold Min es, I have been told that the cost of production of gold is Rs. 7,000 per ten grams when the market value is half of that. Now what is the justification for this? Not only that, understand, we are paying a subsidy of Rs. 52 crores per year even to run this unprofitable business in the name of rehabilitation of 40,000 workers. I am quite concerned about the fate of 40,000 workers but if we have a programme and not engage ourselves into this unprofitable venture and divert this money for the rehabilitation of the workers, it would be a much better thing. One thing also I want to say before I conclude, that is the likely effect of availability of gold on the inflation. One of the reasons of inflation is the liquidity, the availability of money in the hands of people and when the cash is available and they do not know what to do with that cash they indulge in over spending and when gold, one of the darlings of the housewife of every class of people here is available, with the money in their hands, they can buy gold freely. They may like to invest their money and a good amount of money can come to circulation which the Government can control. And this measure is likely to be anti-inflationary also.

With these few suggestions for the consideration of the hon. Minister, I once again compliment him for having taken the decision. But it is only a beginning. He should take this decision to its logical conclusion. (Interruption). Mr. C. P. Thakur is trying to interrupt me. Mr. C.P. Thakur is trying to say that I should ' mention his point that Mr. Chavan also deserves credit. He forgets that the changes were brought not by me and him. They are brought by the people of India. The people of India decided that Mr. Chavan was not doing his job correctly. So he has been replaced by Mr. Madhu Dandavate. So let us not try to comment on the verdict of the people of India and let him restrict his credit to whatever he has been given by his own deeds.

THE VICE-CHAIRMAN (SHRI M. A. BABY): I would like to remind

[Sh. M. A. Baby]

Members that they should cooperate with the Chair to do its duty properly. We are only repealing gold control. We are not repeling time control.

DR. JINENDRA KUMAR JAIN: In comparison to other speakers, I have taken the minimum time.

PROF. MADHU DANDAVATE: To avoid any controversy, compliments to me may be avoided.

DR. NARREDDY THULASI REDDY (Andhra Pradesh): Mr. Vice Chairman, Sir. The Gold (Control) Act, was made with the intention of weaning away the people from gold. The intention of the ordinance was to make better use of the precious metal. In 1966, the restriction of 14 carats was withdrawn. In 1968, June 29, The President of India has promulgated an Ordinance on gold control. The Ordinance came into force on 1st September 1968. As per the Ordinance no one should go for Ornaments with gold more than 14 carats. Individuals were prohibited to acquire gold ornaments any more. The Ordinance was silent about the quantity of gold already acquired till then. But after the ordinance came into force, it was made mandatory that those who possess more than 50 gms of gold should inform the Govt. The objective of this ordinance was to make gold less attractive. But unfortunately, proved the other way round. Lakhs of goldsmiths in the country were thrown out of employment in one stroke. The trade suffered heavily. The jewellers had the licence to make, exhibit and sell the gold ornaments. But the man who prepares it, i.e. goldsmith had no licence. Goldsmiths were prohibited from purchasing gold more than 100 gms at a time. At no point of time any goldsmith should have with him more than 500 gms. It became very difficult to goldsmith to get licence. So the very

purpose for which the ordinance was issued got defeated. The attraction for gold has not down. There is a yawning gap between demand supply The prices in the domestic market is much more than the International price. That is why smuggling of gold has touched its peak. Nearly 70% of the Trade of jewellery is being carried out by smuggled gold. Nearly 200 tonnes of gold is being smuggled into the country every year. In 198 92 Kgs. of gold was seized. In 1984, 1989 the seized gold was worth 10416 Kgs. In Internation market, one ounce of gold costs 375 dollors. In Bombay the cost of an ounce of gold is £510. With nearly 200 tonnes of gold smuggled every year, the Country is losing nearly £ 250 crores of foreign exchange.

Not only that. The traders are cheating the customers as well. A trader charges the sells gold at the value of 22 carats. In fact the gold might not be of 22 carats. If the customer, takes the same ornament to the same trader for disposing it off, the trader says that it is not of carats and he pays the customer less. So, both the quality and the price are: at present being decided by the trader. Purchasers are losing heavily. So Sir, the very objective of the 1963 and 1968 Acts of gold control has not been served. The person responsible for the Gold Control Act, Shri Morarji Bhai Desai also has accepted this truth. Now the present Government has come forward to repeal this abnoxious Act. Thousands and lakhs of Goldsmiths in the country are now having a sigh of relief. But just repealing the Act is not sufficient enough. There are many more things to do. The Government should take steps to treat gold as a definite asset. The trade of gold should get a boost from the Govt. It can contribute to earning more foreign exchange. Out of £ 4000,00 crores of internation trade, India's share is just £ 275 crores. We should take steps at least to cover 5% of the world trade. Thus we can earn foreign exchange to the tune of 3500 crores. So, Sir, the Govt. should take steps to stop the smuggling of gold into the country. The Govt. should encourage trade of jewellary. Govt. should take steps to promote export of gold ornaments. It should also protect the interests of the customer. These are some of the steps which the Govt. should take immediately. This is possible if the Government evolves and persues a comprehensive policy. In order to prevent smuggling enough gold has to be made available to the traders. Then only it is possible to curb smuggling. Without affecting our foreign exchange reserves, we can make enough gold available in the domestic market. The Non Resident Indians should be allowed to send gold instead of only money That may more gold will come into the country. The Govt. can impose customs duty on such gold receipts. The Income of the Govt. will also go up. Customs duty can be collected in foreign exchange. The foreign tourists who visit this country should be permitted to dispose off thier gold ornaments at our international airports. If we take these steps the inflow of gold will be more. Customers interests should also be protected. In all the important cities and towns, we should set up quality control centres. Govt. should also protect the interests of the customers when they go to dispose if their jewels. Traders should be permitted to purchase gold from the customers. The benefits by repealing the Gold Control Act will be successful only then.

I once again congratulate the Govt. for introducing this historic bill to repeal the Gold Control Act. I hope the Govt. would try to implement the suggestions I made.

I conclude my speech thanking you for the opportunity you have provided me to speak.

श्री सुरे द्वजीति हि अहल्वि। त्या (बिहार) : उपसभाध्यक्ष महोदय, गोल्ड कंट्रोल एक्ट रि.पेलिंग के लिये जो यह बिल लाया गया है उसका स्वागत करने के लिये उठा हूं श्रीर सोने की तरह बड़ा ही सुनहरा दिन है श्राज, जबकि

को मुक्ति दिला रहे है इस हम से । 1939 में ब्रिटिश साम्राज्य-ने जिस सोने को कैद कर उसमें समय-समय पर कुछ रिलेक्से-रही श्रीर कृछ-कुछ मुद्दों फिर एक ऐसे एक्ट में बांध दिया गया कि सोना ग्रपना रूप दिखाने ग्रसमर्थ रहा। भारत को शायद सोने की चिड़िया के रूप में जाना जाता सर्वदा बाहर से ही पर सोना यहां न्नाता है ? लोगों की यह **न्राशा थी, यह** कि सोना शायद भारत पाया जाता है श्रीर में घर-घर जमीन खोदने से ही सोना निकल स्राता है। परन्त् यह भ्राशा निराशा में परिणत लोगों ने देखा कि पूरे हिन्द-जब स्तान में सारी खानों में से ग्रगर सोना कमशियल ग्रेड का निकाला जाय तो मिकल से दो टन भी नहीं निकलता । मैं बिहार से ग्राता हूं। विहार एक नदी का नाम है स्वर्णरेखा उस स्वर्णरेखा नदी के श्रासपास हये ग्रादिवासी लोग ग्राज कई भी रात दिन बालू छानते रहते हैं श्रौर कणिका मिलती हैं उसी से श्रपना गुजर चलाते हैं। उस सोने की कर्माशयल वैल्यू कोई नहीं है, पर सोना हमारे जीवन में एक उपयोगी वस्तु के रूप में खड़ा हम्रा है, चाहे वह 1962 गोल्ड कंट्रोल एक्ट हो श्रौर चाहे 1968 का हो । मोरारजी भाई ने जब गोल्ड कट्रोल एक्ट लगाये और उस कंडीशंस हमारे सामने थी, जो वया ग्राज वह कंडीशस महोदय, नहीं हैं ? 1962 ग्रौर मामने जो उनके विचार थे उस टाईम के वित्त मंत्री के । पहला था . . .

"Curbing the demand for gold from the public in this country and maintenance of check with a view to reducing the demand progressively and keeping it at a level beyond which investment in gold is considered then as essentially unproductive and definitely harmful to the economy of the country." (2) As an anti-smuggling measure, extending the control over gold beyond the stage of import into the interior so

[श्री सुरेन्द्रजीत सिंह ग्रहलूवालिया]

that the gold would no longer be vendible and prevention of smuggling and detection of smuggled gold would be facilitated.

(3) To bring down the domestic price of gold and make smuggling unprofitable.

शायद इन चीजों को हम हासिल नहीं कर सके । 1968 में, सितम्बर, 1968 में फिर गोल्ड कंट्रोल एक्ट तैयार किया गया श्रौर उस टाइम भी उनके दिमाग में ये चीजें थीं:

- (1) To wean away people from gold;
- (2) To regulate the supply of gold;
- (3) To reduce smuggling;
- (4) To reduce the demand for gold;
- (5) To reduce the domestic price of gold.

हम भ्राज तक भ्रसफल हुये हैं इन कामों । क्या श्राप विना किसी पालिसो के, बिना किसी इम्पोर्ट पालिसी के गोल्ड कंटोल पालिसी को एबालिश करके कीमत कम कर सकते हैं ? सोने को रोक सकेंगे? क्या क्या स्मगलिग सोना ग्राता है वह धंधा से बाहर जो वन्द कर सकेंगे ? यदि नहीं कर सकते कोई फायदा नहीं है। मैं इसका कि हम कर सकें इस पर समझता की जरूरत है। जब करन के टाइम वित्त मंत्री पिछले दिनों बजट किया था उस वक्त एनाउस में सोने का भाव 3480 पर बाजार था श्रौर एनाउन्समेंट के बाद टेन पर ग्राम हो गया और 3075 भी 3260 रुपये पर टेन ग्राज वह रहा है। हम की भतें ग्राम चला कैसे कम करेंगे इसके लिए कोई क्लीयर-ग्रभी तक हमारे सामने कट पालिसी ग्रायी है । क्या हम पूरे भारतवर्ष के दो-चार-पांच लोगों को गोल्ड इस्पोर्ट परिमशन दे रहे हैं या क्या खुले आम ज्वेलर्स को इम्पोर्ट करने

दे रहे हैं ? की परमिशन पूरे मुल्क टन से कम गोल्ड का उत्पादन होता है ग्रौर उसका प्रयोग या उसकी खपत डेढ़ सौ यादो सौटन तक है। दो सौ टन की खपत है तो 198 किस रास्ते से ग्रायंगा इस पर विचार करने की जरूरत है ।

मैंने देखा है कि 1989-90 यानी कस्टम एक्ट के 1990 तक 5.723 मीट्कि टन सोना जब्त तहत है स्मर्गालग का। 1989 के दिसम्बर तक गोल्ड कंट्रोल के तहत 2.524 मीट्रिक टन जब्त किया गया। सोचना है कि हर मुल्क में करीब लाख शादियां होती हैं। 75 लाख शादियां में अगर एक मंगलसूत्र भी देने बात अगर सोचें तो सोने की खपत इस पर विचार करने होती है की । शादी 🤾 तो गोल्ड जरूरत दिया है लेकिन जब घर में जाता पैदा होता है, उसकी छठी मनाई जाती दूसरा कोई ऐसा फंक्शन या तो बच्चे को सोने की अगुठी जाती है-जैसी जिसको दी हो । इस सब में सोने की खपत देश में कितनी होगी इस पर विचार करने की जरूरत है।

मेरा एक सुझाव है कि हमारे देश में 50 हजार नान रेजीडेंट करीव-करीव इंडियन हिन्द्रसान में स्राते हैं। हम यह जानते हैं कि हर नान रेजीडेंट इंडयन पैसा बहुत लाता है। जो फारेन एक्सचेंज कमा कर लाता है उनमें ऐसा कोई भी नहीं है कि जो फारेन एक्सचेंज कमाकर वह इंडियन नेशनलाइज्ड बैंक में हो। यह वित्त मत्री जमा कराता है कि बम्बई, दिल्लो पता हैदराबाद ग्रौर कलकत्ता से हवाला कम्पनी चलती है। उसके डालसं, पोडस म्रादिकी खरीद । दो नम्बर का धधा चलता । जितने एन.ग्रार.ग्राई. पैसा लेकर **ऋा**ते । उनके डालर की कीमत बैंक रेट्स से ज्यादा होती है श्रौर इस त**रह** से खरीदफरोख्त चलती है। ग्रगर हम यह सोचते हैं कि वह सोंना खरोदकर लायेंगे

तो फारेन एक्सचेंज कम हो जायेगा, है । मेरा मंत्री महोदय से गलत यह है कि हर एक एन ग्रार० ग्राई. को कम से कन ढाई सौ ग्राम सोना लाने की परिमशन दी जाय और 20 से 30 प्रतिशत टें स्य लिया जिससे टेक्स की ऋरनिंग भी हो श्रौर सोना भी सीधे तरीके से देश में पहच सके । उसमें जो पैसा लगेगा उसमें हमारी हार्ड कर्न करेंसी की भी इंबोलमेंट नहीं होगी । एन अपूर अर्ड जो पैसा कमा रह है उसको दह टी०वी० वी.सी.ग्रार पर खर्च न क के पर लगा मः । इतके साथ साथ स्झाव भी देना चाहता हूं कि रेजिडेट ट्रांसफर पर जो लोग प्राते हैं स्रोर भी हजारों की संख्या में हिन्द्रस्यान में **ग्रा**ते है क्योंकि ग्लफ कंट्रोज में ग्रीर दूसरी कंट्रीज में जो लेबर काम करने जाते हैं वे दो तोन साल के बाद पैसा वापस लाते हैं । श्रापने एथरपोर्ट होकर देखा होग कि वे लोग फारन बैक में पैसा जभा नहों करते हैं । वहां दलाल खड़े रहते हैं, हबाला कम्पनी के दलाल खड़े रहते हैं वे उनका **ग्राफिसियल रेट** से डलर की कीमत ज्यादा देते हैं और डालर को बेच देते हैं। त्रगर ये लोग भी सोना श्राते हैं तो स्मरिता से सोना भी बन्द हो जायेगा श्रौर सही से सोना ग्राने लगेग । उस पर ग्राप डय्टी भी कमा सकते हैं। मैं पटना से ब्राता हं, मैं जानत हं कि सोने की खपत कितनी ज्यादा है। एक बार गंगा में बाढ़ अ।ई तो हम कह रहे थे कि गंगा मइया, तेर पानी कम हो ताकि जो घर ड्बने बाने हैं वह ड्बने से जायें। ठीक वहीं पर एक सनार भी खड़ा था ग्रीर वह कह रह था कि गंग मइया तेरा पानी वढते जाय ताकि मेरा सोन। बिक जाय क्योंकि जो पैमा **लोगों ने गाढ़ रखा है इसका वे** सोना खरीद लें। इस तरह को भावन हमारे देश में है। इसलिए मैं श्रापके माघ्यम से यह सुझाव देना चाहूंग कि गोल्ड कंट्रोल को विदड़ा करने के बाद कम से कम साकिंग क तरीका भी बन्द होने जा रहा है। लेकिन मार्किंग होना बहुत

जरूरी है क्योंकि ग्राज भी गरीब कोई श्रादमी ग्रपनी गाढी कन ई से सोना खरोदन है या कोई गहन खरोदत है **अपनी वेटी के जिए या बच्चों के लिए** या ग्रपनी पतऊ के लिए तो जब वह है ऋौर जो सोन **ज**'বা बतय जत है वह 18 का करेंट का वत दिय जत है। इसलिए मार्किंग होता बहुत जरूरी है। बम्बई में एक किस्सा कहा जात है कि किसी कैरेट भी नहीं निवा सोने पर 22 कैरेट भी नहीं निजा **ग्र**ौर 18 था. सिर्फ ज्वैलर का नाम था तो उसका वह व पस ले गय तो कह ि यह हमारे यहां का वन है ।दूसर डरयह है कि जो प्राइवेट मनी लेंडरहैं जो जैवर मौर्टगेज में रखते हैं ग्रोर लोगों को कहों उनको भो ग्रब बढाव भिने और तस्करो करते व ले लोग को लेकर गत कर का बले वाले मनी लेंडर या साहक रों से सना ले हर किर वापस ग्रपनी विह्ना केपिटल न बाा लें ग्रीर इस काम में लग जायें। इसको भी रोकने को जरूरत है। श्रापके माध्यम से फिर से मंत्री महोदय से कहना चाहत हूं कि सोना लेने का तरीक यही हैं कि एन० ग्राट० ग्राह० श्रौर टी०ग्रार० पर ग्राने व ले इंग्यन को परभिशन दें कि वे ढाई सौ ग्राम ार-हैड हिन्द्स्तान में ला सकते में ग्राप उन पर 30 प्रतिशत टेक्स लग यें जिससे टेक्स भी प्राप्त हो क्रौर हुनारी विदेशी मुद्रा की चोरी भी समाप्त हो।

The Vice-Chairman (Prof. Chandresh P. Thakur) in the Chair]

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Mr. Venkatramann, you have a choice. There is a Statement by Minister at 4 o'clock, and twe have still three minutes. Would you like to finish?

SHRI TINDIVANAM G. VEN-KATRAMAN (Tamil Nadu): It so happens,

Mr. Vice-Chairman, that wheneven I stand up, this restriction

[Shri Tindivanam G. Venkatraman] is always there. I do not know why... (Interruptions) I shall try. But somehow I must ventilate my grievance.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): I may assure you that there is no prejudice against you.

SHRI TINDIVANAM G. VEN-KATRAMAN: Yes, Mr. Chairman, I will abide by your restriction.

I welcome the Gold (Control) Repeal Bill for the following reasons.

Sir, a radical reform of gold trade also is a long-felt need, and time again it has been said that this Control Order should be repealed. It has become a choice. It has also become the day on which our Finance Minister has come to position and this Act has been repealed. The whole House supports it whole-heartedly. I also support the Bill.

4.00 р.м.

I beg to differ on one point. It is stated that gold is not an essential commodity. So, it will not come essential commodities. want to make a distinction here. They want to put us off by saying that the people can do without it. It means that if a thing is not there, you can do without it. My humble submission is, as has been pointed out by my learned friends and hon. Members here in this House, it is a must in everybody's life irrespective of the fact whether he is a poor man or a middle-class man or coming from a rich family and all that. It is needed for any function. When a marriage alliance is sought, the first question is how many sovereigns he will be able to give to the girl. So, I beg to differ on the definition. I want to establish that it is an essential commodity. When it has become a part and parcel

of the Indian villagers and the Indian people in the arena of life, I think it must be defined as an essential commodity. I want to suggest to the Finance Minister that there is nothing wrong in importing gold. We may not import gold to the entire extent which we require. Ten per cent of the gold which is required can be imported and it will profit the Government by Rs. 350 crores. That is only a conservative estimate. Government will profit by Rs. 350 crores. Moreover, smuggling will never stop until the jewellers get adequate quantities of gold through legal channels. This can be done without straining our foreign exchange reserves by permitting passengers coming to India to bring in small quantities of gold. There should be a little bit of liberalisation in the rules about import of gold. can specify that the people who are coming here can bring in so much of gold. If you liberalise that, people will bring gold. Your are allowing the people living in foreign countries to deposit money. You can also allow them to deposit gold. In that way also, there will be inflow of gold to our country.

Time and again, the gold trade has demanded liberalisation import of gold. It is said that it is not an essential commodity. But I am able to point out that it is an essential commodity. So, I beg to urge that since it is an essential commodity, Government should have a rethinking on the import of gold at least to the extent of 10 per cent, as has been suggested. As I have already pointed, ten per cent will bring in Rs. 350 crores. In smuggling will also be this way, put an end to. Therefore, by this process we can get gold. The people will also be benefited. Moreover, there are about 3,4 lakh licensed goldsmiths in the country. If these laws are liberalised and the import is also there, we can feed all the families of these 3.4 lakin licensed goldsmiths throughout the country.

In this way, we will be able to help these poor people. The ban on the import of gold may kindly be lifted. Gold can be brought in by the N.R.Is. or imported by the Government itself. This is a point for consideration and it may be dealt with according to the decision of the Finance Minister.

Gold (ControlQ

To check malpractices, proper assaving facilities should be created in all major cities. Jewellers should be encouraged to get the jewellery manufactured by them properly assayed and hall-marked. The licensed jewellers should be required by law to buy back the hall-marked ornaments at the on-going market price in accordance with the certifled purity and weight. If the Government takes these measures, the repeal of Gold Control Act will not be half-hearted. It will be a fullfledged gold inflow into the country. With these words, I conclude. Thank vou.

SHRIMATI BIJOYA CHAK-RAVARTY (Assam): Mr. Vice-Chairman. Sir, I congratulate the Finance Minister for introducing the Bill to repeal the Gold (Control) Act.

AN HON. MEMBER: Sir. what about the statement?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Madam, if you just yield for a minute, since the Finance Minister is required in the Lok Sabha, he wishes that the discussion on the Gold (Control) Repeal Bill should be completed and he should have an opportunity to reply. So, your statement, Mr. Steel Minister, will follow after the Bill.

THE MINISTER OF STEEL AND MINES (SHRI DINESH GOSWAMI): Can I get some indication of the time when the statement is likely to come?

PROF. MADHU DANDAVATE: There are three speakers and I am the fourth one.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): There are three speakers, including your colleague...

SHRI VIREN J. SHAH (Maharashtra): In that case, the Steel Minister can be allowed to make a statement. It will be over in ten minutes.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): But the clarifications will take the whole day. Mr. Steel Minister, you can take a chance around 5 o'clock. Yes, Madam, please continue.

SHRI PROMOD MAHAJAN: What is decided?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): The statement will be around 5 o'clock or later whenever the House is ready to listen.

SHRI PRAMOD MAHAJAN: But the Minister must be ready at that time.

THE VICE-CHAIRMAN (PROF, CHANDRESH P. THAKUR):
Madam Chakravarty, please continue.

SHRIMATI BIJOYA CHAKRA-VARTY: Mr. Vice-Chairman, Sir, I want to congratulate our hon. Finance Minister for introducing the Bill to repeal the Gold (Control) Act. Sir, this is indeed a very bold step. Probably, even till this is introduced, people have some apprehension about the move of our hon. Minister. And dispelling all the doubts the hon. Minister introduced the Bill, and probably this is the right move in the right direction, I think, so far as gold is concerned.

Sir, we have seen all these years in the country that the Gold (Control) Act has not been effective to

[Shrimati Bijoya Chakraverty] check either the prices or smuggling of gold. It is because it is a very flourishing business and the most profitable one. Moreover, it is so because the local production, the domestic production is not up to the requirement of the people. So, we have seen that by air or through our long coastline gold is making its secret entry into the country. More than 200 tonnes of gold arrives in the country every year defying all the legal bindings. Sir, I feel that if 10 per cent duty is imposed, Government would have gained by more than Rs. 350 crores. because the annual requirement gold in this country is nearly 200 tonnes. And, we produce in this country hardly two tonnes. wherefrom all the balance of 198 tonnes will come ? And this 198 tonnes of gold must come to the country to meet the local needs of the people. So, to bring the gold into the country by legal means and to check smuggling, something should be done, and some flexible rules must be framed to import the gold so that gold may be available in the country. And to do so, the hon. Minister must take care he is a very able person—so that the balance of payments position may not be disturbed. Sir, in order to check smuggling of gold, we have to give some sort of concession for the import of gold. I would also like to suggest that the confiscated gold which is available with Reserve Bank should be made available to the petty traders. And this will also ease the constraint in the consumption. Sir, domestic would like to make one more point The village goldsmiths had to close their shutters a long back because they cannot get gold by fair means and they cannot afford to get gold by managing the machinery that makes the gold available to them. It is because of this that the petty goldsmiths cannot get it. Unless some amount of gold is made available to them, the same story will be repeated. The high and

Gold (Control)

mighty p ople will rule the bussiness. line b forc

Repeal Bill, 1990

In the end, I would say that the repeal is a bold step. But I suggest that there should be a provision for the entry of gold by legal means to make the bold and sincere move of the hon. Finance Minister effective.

THE VICE-CHAIRMAN PROF. CHANDRESH P. THA-KUR): P of. Sourendra Bhattacharjee. He is not here. Shri Ram Awadhesh Singh. Don't forget that the time is donated by Prof. hattacharjee. You have to be brief.

श्री म अवधेश शिह (बिहार) : तो संक्षेप में ही बोलंग क्योंकि जनतः हंकिजब बैंखडा होता हं तो अप निश्चित तौर पर पहले ही कहते हैं 3 मिनट ।

मान्यवर, स्वर्णं नियंत्रण विधेयक जिस पृष्ठभूमि में लागू हुग्रा था उतकी फ्रोर भै ग्रापका ध्यान खींचनाचहता हं। सन 1963 में जब जोनी हमला हमा ग्रौर हमारे पास फारेन एक्सचेंज कम थी ख**री** इने के लिये तो सोना एक ऐसी धात् थी जिस बल पर दुनिया के किसी हिस्से से हथियार खरीद सकते थे । उस वक्त ग्रापको याद होग बहुत सी महिलाग्रों ने ग्रपने जैवर निकल निकाल कर दिये थे ग्रौर बहुत से र जा ने महःर जाश्रा श्रपनी तिजोरियों से मन, दो मन, चर मन सोना निकालकर दिया था । हमारे यहां के दरभंगा के नरेश ने कोई दस मन सोना था । एक राष्ट्रीयताकाजो प्रवाह मन में उत्पन्न हुप्र था उमसे च रों तरफ लोगों ने सोना दिया त कि हथियार खरीदे जायें ग्रौर लडा जाय। उसी पृष्ठभूमि मे यह स्वर्ग नियंत्रण बना था । 1962 से लेकर 1967 तक तो गोल्ड कंट्रोज आर्डिनेंस के तहत यह प्काम हुन्ना स्नौर डी०प्राई० म्रार० लगया जता थालेकिन 1968 उसकी कानुनी रूप दिया । उसक मतलब यह था कि जो हमारे पास फारेन एक्सचेंज की कमी

थी तो उसको पूरा करने के लिये हमने सोने का नियंत्रण कर दिया था जाकि उसको गहने, जेवर ग्राभुषण के रूप में न रखा ज'य बल्कि ऐसे रूप में यह रहे कि जब चाहें हम उनका इन्नेपाल कर लें। यही इनके पीछे सरकार की मंशा थी।

मान्यवर, हैं भ्रापको यह कहर च हता हूं कि कोई उरय सचमुच ऐपा करना च हिये ि चोरी से सोनान आये। जैसे और चीजें इंपोर्ट होकर रेश में आही हैं **और यहां से बनकर** फिर एक्सपोर्ट के लिये जाती हैं-कई चीजों के बारे में हम लोगों ने नीति तथ की है कि जो चीजें हमारे यहां उत्पन्न नहीं होती है उसको बहर से इंपोर्ट करते हैं फिर उनको बनाकर एक्सपोर्ट करते हैं श्रीर हर रोश के लोग करते हैं, कोई उन्नत देश ऐसा नहीं है जो बाहर से इंपोर्ट करके फिर उसको बााकर एक्सपोर्ट न करता हो, ऐसे बहुत से देश हैं, जापान है, अेरिका है, फ़्रांस है। जापान हमारे यहां से आयरन और नेता है ग्रौर उसका क्या-क्य बनाकर बहर भेजत' है। उसी तरह से ौं भी चाहन हूं कि इंपोर्ट एक्सपोर्ट की कुछ गुंज इश छोटे छोटे रूप में हो प्रोप्य बायक रूप में, खुले रुप में हो जिससे चोरी नहीं हो, जैसे महलुवालिय जी ने सजेरवन दिया कि 50 ग्राम की छूट हो तो 10 ल ख आदमी अगर ल येंगे तो ढाई सौ टन सोना ग्रा जायेगा । इस तरह से कोई भारो बात नहीं होगी । श्रौर 250-250 ग्राम दस लाख ग्रादमी लेकर श्रायेंगे, तो 250 टन हो जाएगा। तो, मान्यवर, मैं कहना चाहता हूं ... (व्यवधाः ४)

(उरामाध्यक्ष (प्रो) चर्छश पीट ठाकुर) यब यान अपन विचार तो काहेर्।

श्री राम अवजेश तिह: मैं एक मितट में कह रहा हुं। में तो जानता हूं कि क्राप मुझ हो बोलने नहीं देगें। (ब्यक्धान) स्राप हकारे यहां के हैं न , यह सीचते हैं कि हम इन ो बोलने देंने, तो लाग हुछ कहेंगे क पक्षात कर रहे हैं। ता हक आपका कोई ज्यादा टाईय नहीं ले रहे हैं।

मैं केवल एक बात कह रहा हूं ग्रीर वह

यह है कि अबो भी विदेशों में भारत में इंजानियरिंग के समान नहां जाते, बहुत कम ज'ते ; जितको हम एवतपोर्ट करके पैसा कमा रहे हैं, लेकिन हैंडिका-फ्टस से ही ज्यादा चीज जाती है स्रौर बाहर से हम फारेन एक्सचेंज कमाते हैं यहां से हैंडिका ह्ट्स की चीज, दरी हो, जें र हो, ग्रामुषण हो ।

तो अगर हमारे पास सोना किसी तरह से भ्राएगा, तो हम श्राभूषण बना-बना कर विदेशों में भेज सकते हैं श्रौर भारतीय ग्राभुषणों की मांग विदेशों में ज्यादा है ।

इसलिए मेरा सुझाव है कि चोरी से सोना न ग्राए, खुले तौर पर, डंके की चोट पर ग्राए ग्रीर यहां से जो हैंडिकाफ्ट्स की चीजें जाती है, उसी में सोने के जेवर भ्रौर ग्राम्षण भी जायें भ्रौर उसका एक्सरोर्ट करके हम फारेन एक्सचेंज कमायें क्योंकि गोल्ड ग्रीर फारेन एक्सचेंज दोनों बराबर हैं, एक-दूसरे के अगल-बगल हैं। गोल्ज की कीमत किसी भी हाज़त में फारेन एक्सचेंज में कम नहीं है।

तो मैं भारत सरकार से और विदेश मंत्री से कहना चाहता हूं कि इस दृष्टि से सोने कि जो हमारे एन. ग्रार. ग्राई. हैं, वह केवल डालर या पाऊंड या मार्क लायें ग्रौर उससे हमारी फारेन एक्सचेंज बड़ेगी, यही बात नहीं है, यकि अगर वह डालर, पाऊंड ग्रौर मार्क के ग्रलावा **ग्रगर उसके बदलें में सोना भी लाते हैं**, तो हमारे लिये वह उतनी ही वैल्युका है, जितने का कि डालर, पाऊंड ग्रौर मार्क है। बल्कि उससे ज्यादा ही । इस माने में कि ऋगर सौ ग्राम सोना लाए ग्रौर उसका जें₁र बनादिया, तो वह जाकर उसका तीन गुना में बिकेगा ग्रौर तीन गुना डालर या पाऊंड कमा करके **आएगा । (तमय** की घंटी)

इसलिए उसका एक्सपोर्ट वैल्यु है ग्रौर फिर री-एक्सपोर्ट इस तरह से वह हमारे लिए ज्यादा कारगर है । इसलिए मैं इस संशोधन विधेयक का स्वागत करता ह ग्रौर जो स्वर्ण (नियंत्रण) विधेयक के खात्मे का जो यह स्वर्ण (नियंत्रण) विरसन विधेयक, 1990 लाया गया इम्का मैं स्वागत करना हूं।

कुमारी चिद्रका प्रेमजी केनिया (महा-राष्ट्र): मैं माननीय वित्त मंत्री जी का ग्रभिवादन करना चाहूंगी कि जो वादा उन्होंने श्रपने मेडन यूनियन यजट को पेश करने के वक्त में किया था, गोल्ड कंट्रोल एक्ट को नाबूद करने का, वह वादा उन्होंने विलकुल निभाया है ग्रीर उन्होंने जो हिम्मत ग्रीर जुटुत दिखाई है, इसके लिए वह काबिले तारिक है।

गोल्ड कंट्रोल एक्ट के खत्म करते की स्नावश्यकता स्नान पढ़ी थी क्योंकि जिस मकसद स्नौर हेतु को लेकर यह एक्ट दाखिल किया गया था, उस कामज में यह कानून बिलकुल नाकाभयाग हो गया था। इसके मकसद क्या-क्या थे, यह बात मैं सम्मानीय सदस्यों को बताना चाहंगी।

- (1) To win away people from gold;
- (2) to regulate the supply of gold;
- (3) to reduce smuggling;
- (4) to reduce for gold; and
- (5) to reduce the domestic price of gold.

इस कानून से स्मिलिंग को श्रीर भी वढ़ावा मिला है श्रीर जितने यह भकसप्थे, उसमें विलकुल न कामयाबी मिली है, जैसा मैंने कहा श्रीर स्मिलिंग को दढ़ वा मिली है। एक तो हमारे लोगों की यह श्रादत है। एक जितनी भी सेविंग्ज रहती है, पैसे रहते हैं, वह सीने के जेबरात ले लेते हैं। वह एक तरह से उनकी इनवेस्टमेंट होती है। यह पुरानी श्रादत है। इसको दूर करना नामुमिकन है।

दूसरी बात यह है कि जो स्वर्ण की जरूरत है, वह ज्यादा है ग्रीर जो गोल्ड की सप्लाई रहती है, वह कम है।

तीसरी बात यह है कि जो इंटरनेशनल प्राईस रहती है गोल्ड की स्रौर जो डोमेस्टिक प्राइस रहती है, उसमें बहुत ही फर्क रहता है। यही वजह है कि हम देखते हैं कि गोल्ड स्मलिंग ज्यादा से ज्यादा हो रहा है। वित्त मंत्री जी ने जब यूनियन बजट पेश किया, तभी उन्होंने गोल्ड कंट्रोल एक्ट के बारे मैं बताया था। उसकी तरफ मैं सम्माननीय सदस्यों का ज्ध्यान ग्र कॉंपत करना चाहूंगी। उन्होंने कहा था कि——

regulation of domestic trade in gold by the Gold Control Act was introduced to curb the demand for gold. The Act, he admitted, has been largely ineffective and it has also cause hardship. and harassment to small smiths. There is not much point in continuing such an ineffective legislation. Government, fore, proposes to abolish the Gold Control Act. This step would benefit artisans and small goldsmiths and at the same time, he will use the Customs Act more vigorously to prevent smuggling of gold.

वाक्या मैं इस कानन के खत्म होने से जो छोटे छोटे गोल्डस्मिथ हैं, स्वर्णकार हैं, जो पूरे देश भर में फैले हुए हैं जिसकी ताबाद ग्रौर संख्या साढ़े चार लाख से भी ज्यादा है, ऐसे छोटे-छोटे लोगों को फायदा मिला है इस कान्न के ग्रस्त से ग्रौर दूसरी बात गोल्ड कंट्रोल एक्ट को खत्म करने से ज्वैलरी एक्सपोर्ट युनिट्न पूर देश में कहे भी लगाई जा सकती । मैं यह सरकार को सुझाव देना चाहंगी कि जो गेज हलज ग्राफ कस्टम्ज के म्रांतर्गत सोने का इंपोर्ट कुछ तौर पर करने के लिए परवानगी दी जाए, सम्मति दी जाए । हजारों की तादाद में लोग बहुत सारी चीजें बाहर से परदेश से लाते हैं ग्रीर बड़ी श्रासानी से लाते हैं, जड़िक सोने का सवाल है तो बाहर से सोना मिर्फ स्मगलिंग के माध्यम से ही ग्रा सकता है। तो मैं सर-कार को यह जरूर अनुरोध करना चाहुंगी कि सोने की इंपोर्ट करते के लिए वह रजामंद हो जाए । दूसरा सुझाव, जो मैं माननीय वित्त मंत्री साहव को करना चाहूंगी वह यह है कि अब तक पूरे देश में एक ही गोल्ड रिफाइनरी है जो बम्बई में स्थित है ग्रौर जितने डीलर्ज हैं वें भ्रपने गोल्ड को रिफाइन करने के लिए उनको बम्बई में श्राना पड़ता है । यह बड़ी दिक्कत की बात

है, बड़ा खतरा उनको महसूस होता ः, पुलिस भी बहुत परेशानियां उठाती तो मैं यह मुझाव देना चाहंगी माननीय वित्त मंत्री जो को कि हरेक राज्य में रिफाइनरी स्थापित करने के लिए स्राप परवानगी दें ।...(व्यवधान) नई गोल्ड पालिसी बनाने की ग्रावश्यकता है क्योंकि वर्तमान स्थिति में जो पालिसी है खाम करके डायमंड्ज की जर्वलशे के निकास के वर्षे में वह ग्रलग-ग्रलग किस्म की पांव प्रकार का ये मितियां है। एक तो डामेस्टिक टैरिफ के बारे में ग्रलग-मी नीति है, हं डरेड परसेट एक्स-युनिट्स इन एक्सपोर्ट प्रोसैसिग जोन्ज के लिए भी अलग किस्म की पालिसी बनी हुई है। सरकार ने यह घोषणा की है कि यूनि-फार्म पालिसी वनाई जाएगी जिसका इस्तेमाल एक ग्रप्रैल से होने जा रहा है, मैं इस वात का स्वागत करती हू। उप-सभाध्यक्ष महोदय, ग्रगर भारत को विश्व की डायमड ज्यैलरी का पांच प्रतिशत भी हिस्सा मिल जाए तो हमें 3200 करोड़ का मुनाफा होता है, फारेन एक्सचेंज मे फायदा होता है, लेकिन मजबूरी यह देखिए कि हम एक्सपोर्ट को ज्यादी बढ़ावा नहीं दे सके है। जहां तक दूसरे देशों का सवाल है, थाईलैंड जैसा छोटा सा देश है जिसने ग्रपने ज्वैलरी के एक्सपोर्ट को 22 मिलियन डालर से बढ़ाकर 400 मिलियन डालर दो माल में किया है, जब भारत का सवाल ग्राता है तो हमने सिर्फ 45 मिलि-यन डालर से बढ़ाकर 100 मिलियन डालर तक यह एक्सपोर्ट को बढ़ावा दिया है। तो मैं जरूर वित्त मत्नी साहब को कहना चाहगी कि इस बारे में सूझ-बूझ कर नीतियां वनाए ताकि हमें ज्यादा मुनाफा मिल सके ।

Gold (ControlQ

उपसभाध्यक्ष महोदय, आखिर सुझाव मैं करना चाहूगी और अपना छोटा सा वक्तव्य में समोप्त करना चाहगी वह यह कि एन. स्रार. स्राई. को भी गोल्ड इपोर्ट करने की इजाजत देनी चाहिए श्रौर जिसके ऊपर 20 से 30 प्रतिशत ड्युटी लगाई जा सकती है । इस व्यवस्था से सरकार को 20 हजार करोड़ रुपये से ज्यादा रेवेन्य प्राप्त हो सकता है। फिर एक दफा मैं माननीय वित्त मत्नो जी का धन्यवाद करते हुए ग्रौर ग्रापका धन्यवाद करते हुए ग्रपना वक्तव्य समाप्त करती ह।

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THA-KUR): Prof. Bhattacharjee, to be fair to the facts, your time was taken by your colleague. Shri Ram Awadhesh Singhji. But if you are itching to speak, you are make a welcome to a comment.

PROF. SOURENDRA BHATT-ACHARGEE (West Bengal): Thank you Mr. Vice-Chairman. Because of one or two minutes' absence, don't mind, if someone else was benefited.

I do not like to enter into the golden problem as such. So far as the original Act goes, we all know not only its ineffectivencess but the approbium attached to it. It was Mr. Salve who yesterday told that the approbium which visited the head of Shri Moraji Desal on account of this Act, would equally bring appreciation to the present Finance Minister. I have, at the same time, just a word of caution. The speaker who preceded me and earlier Mr. Ahluwalia also, read out the objectives of the original Gold Control Act. objectives were not achieved. The question is whether they should be achieved, whether there should be efforts to achieve those goals. There was nothing wrong with the objectives. But, perhaps, the mistake was in going about the way the Government did in the matter.

But there is another aspect also. In those days we had some connection with the organisations of the goldsmiths, particularly small goldsmiths who were seriously affected by this Gold Control Act. It has already been stated that many of the goldsmiths committed suicide because they were unable to make their ends meet because of the restriction imposed by the Gold Control Act. One of their organisations, the swarna Silpi Bongiyo Samiti, sent a memorandum to the Finance Minister some

[Prof. Sourendra Bhattacharjee] time ago. It was, I think, after his Budget speech declaring his intention to repeal this Act. He has been very true to his words, and he has been · very business-like. By one sentence it is going to be repealed. Therefore, their point was that by repealing the Act in this manner more difficulties would be created for the goldsmiths unless some safeguards for them were ensured. They were afraid that this would increase the blackmarketing. They pointed out that certain very costly machines being used in the jewellery trade by big jewellers with whom the small goldsmiths were unable to compete. They are afraid that these big jewellers who are in a position to take advantage of smuggled gold, with the help of this modern machinery are in a position to ensure mass production to drive them out of profession altogether. So, this is the aspect. I would request the Finance Minister to tell whether this aspect was taken into consideration at all, how far cogent it is and whether the repeal of this Gold Control Act will be followed by certain measures which will ease the difficulty of small goldsmiths or put them to further hardship, further difficulties.

Thank you, Mr. Vice-Chairman.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Thank you. For record let me call Shri Subramanian Swamy. and since he is not there, Mr. Finance Minister.

PROF. MADHU DANDAVATE: Mr. Vice-Chairman, at the very outset let me express my gratitude to Members on both sides of the House for unanimously and whole-heast dly extending their support to the Bill which I have moved.

A doubt was expressed by some Members—of course their number was not large,—when I referred to the need for abolition of the Gold Control Act, in fact, I had ann ounced our decision to abolish the Gold Control Act.

There was a lurking fear in the minds of some Members that after the announcement of the abolition of the Gold Control Act, I would not bring forward any Bill to repeal the Act at all. I must go on record that I had introduced this repeal of the Act as early as 24-4-1990, but because there were a number of upheavals in both the Houses, in that cyclonic wave, my repeal Bill went in the background. I am happy that it has come back again.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): There is something else just in the background you are concerned with. It is the price rise.

PROF. MADHU DANDAVATE: Yes, that is right. I seem to be attacked by the cyclonic wave again and again. I seek your protection and I am glad you gave me that protection because again today there was a possibility of this reply going over to tomo rrow. You came to my assistance.

I must make it explicitly clear when we introduced this particular idea into the Budget, we were very clear that the Bill has to be repealed. The greater the delay, the greater would be the harm that would be caused. In fact, when I announced this, there were big traders who were expecting that this step would not come about and as a result of that in the interregnum they would be able to gain a lot. But I would not give them peace of mind and I have come forward with a Bill.

Sir, before you rose to that podium when you were speaking from the floor, you raised a very relevant point. It was about whom the credit is to be given to as far as this Bill is concerned. I never enter into any battle of credits. I am not referring to the financial credits; I am referring to the credit about this Bill. Therefore, I formally went and conformed from the former Finance Minister if it is true that in the last Budget he had already expressed his intention and

desire to introduce such a Bill. He confirmed that. Therefore, I do want to share the credit with the former Finance Minister also. Appreciation comes from this side, Sir, because they know you very well.

THE VICE-CHAIRMAN (PROF-CHANDRESH P. THAKUR): And from this position also I am taking note of your gesture and spirit.

PROF. MADHU DANDAVATE: Thank you. But I must go onr ecord also that the former Finance M inister conceived of the idea and it is I who delivered it. Of course, don't read too much into that and try to give biological inter-pretation of the financial phenomenon.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): That raises many questions.

PROF. MADHU DANDAVATE: That is why I warned you, Sir.

SHRIMATI KAMLA SINHA (Bihar): Hopefully you will rear the baby also.

PROF. MADHU DANDAVATE: I can assure you I would not throw that responsibility on you at this age.

Sir, there was one amendment and if I mistake not that amendment was to be moved by you. I am thankful to you for having gone to the Chair so that you are prevented from moving that amendment.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You are an architect of that conspiracy.

PROF. MADHU DANDAVATE: Only if some other Presiding Officer were available you could have moved it, but again accident of circumstances helped me. No presiding officer was available to take your seat.

SHRI PRAMOD MAHAJAN: Mr. Desai is here.

SHRI JAGESH DESAI (Maharashtra): No, I am not in the panel now. But the House can ask any Member to preside.

PROF. MADHU DANDAVATE: Yes, but he would not allow that.

Sir, even if you were to move that amendment, I would have requested you for a very valid reason not to press for that amendment, because if at all this Bill was to be circulated to elicit public opinion, I am afraid, in the delay that would have been caused in finally adopting this Bill, greater people would have taken advantage and particularly the big traders and not the small goldsmiths..

SHRI JAGESH DESAI: That is very correct.

PROF. MADHU DANDAVATE: And when Jageshbhai says it is correct it must be correct. Therefore, I am glad that the situation is such that amendment would be there and it won't be sent for circulation at all.

Sir, in our field of science gold is described as a noble element but I don't think that so many ignoble things might have been done in the name of a noble element like gold, on one side under the umbrella of the Act which I am repealing and also under the umbrella of the smugglers which caused a lot of damage to our economy and also to the interest of the nation. Sir, I may say a word about the background to which many Members have referred. After the Chinese aggression in 1962, that is, the NEFA aggression, in the beginning of 1963 this measure came as a Defence of India Rule and later on in 1968 it was converted into a full-fledged Gold Con trol Act. In those historical conditions probably the Gold Control Act was quite essential. But what better triubute can be there to this Bill than the fact that the very author of that Act Shri Morarji Desai was the first to send me the telegram and said that

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the Act which he had introduced in his regime had become out of date. "you showed the courage to repeal that." I may inform you further that it was not only my courage but it was also the courage of Shankar Raoji. We jointly undertook that venture. Anyway it has become outdated and one of the reasons is that whatever may be the laudable objective of the Gold Control Act in 1968 and the DIR in 1963, the reality of the situation in the changed circumstances is the Gold Control Act had become an instrument of harassment corruption. So hardly an Inspector went back from a small goldsmith without recovering Rs. 2000 or Rs. 3000. It was a source of corruption. Probably the bigger the fish, the bigger the corruption they can afford. But as far as the small goldsmiths are concerned, they were really in doldrums and they could not afford the amount that was supposed to be squeezed from them. Besides that there was a lot of harassment and really speaking the big traders did not suffer much as a result of the Gold Control Act. The smugglers did not suffer at all. I will come to that point But as far as the small later on. goldsmiths are concerned, medium goldsmiths are concerned, they suffered a lot. In order to liberate them from the tyranny of corruption and also from harassment, we have really brought this Repeal Bill and I hope it will serve its purpose. Very often we are told that after this Act is repealed, what will happen about the basic motivation behind the Act that is, to check and prevent smuggling? Sir, without casting aspersion on anyone, I must point out to the House about the figures. If you go through the figures for the last few years as to under what provision gold was seized from the smugglers, a very interesting picture would emerge. I do not want to bother you with a lot of figures. But I will only give you the figures from 1984 to 1989. In 1984 the gold that was seized under the provisions of the Gold Control Act was 405 Kg. and under the provisious of the Customs Act it was 524 Kg. In 1985 the gold seized under the

provisions of the Gold Control Act was 835 Kg. and under the provisions of the Customs Act, 2,525 Kg. In 1986 under the provisions of the Gold Control Act it was 719 Kg. and under the provisions of the Customs Act it was 2174 Kg. In 1987 under the Gold Act it was 470 Kg. and under the Customs Act it was 2,255 Kg. In 1988 under the Gold Control Act it was 1,331 Kg. and under the Customs Act it was 6,094 Kg. In 1989--I have not got the figures under the Gold Control Act--but under the Customs Act it was 8,250 Kg. It clearly establishes the case that the provisions of the Customs Act were quite sufficient and adequate for the seizure of gold. This comparative picture makes it extremely clear. Therefore, I would also like to point out to you that if we are able to tighten our enforcement machinery, the customs machinery, the provisions of the Customs Act, I think it will be possible for us even under the new circumstances to tighten our machinery, exercise our powers adequately under the Customs Act and try to see that the smuggling is curtailed to a very great extent. (Interruptions). That is right. There is one more aspect to which I would like to make a reference. What happens in Pakistan is also of great relevance. I am not talking about terrorism and the training camps. I am talking about Pakistan's new policy of liberalisation of gold and that itself is going to create certain problems for us as far as we Indians are concerned and therefore if we use customs machinery and customs provisions properly, that case, smuggling can be curtailed. So, because the Gold Control Act is being repealed, let us not have any tear or suspicion in our minds that We will not be able to seize gold properly and the figures that I have given right from 1984 to 1989 are ample testimony to this. One of the factors responsible for smuggling is the price differential between the prices of gold and the international prices of gold. Unfortunately, the differential is of the order of 55 per cent and this being a fact, the questiono checking of smuggling will be of greatf importance. Controlling prices of gold is an issue which was raised by a number of Members. I do not want to go into it in detail. But this is one aspect which cannot be controlled only by the domestic policies. We have to take certain steps in domestic fields and also certain steps as far as international field is concerned. For instance the question of importing gold. all these aspects are there. Incidentally, let me tell you, a number of Members have referred to the Dutt Committee Report and also Rangarajan Committee Report. Now, there is a misnomer about one point. I think, Salve Ji himself referred to that and a reference was made at the other place also. I should not say the other House because I am prevented from doing that and you will immediately say "out of order". Therefore, I am saying that at the other place also, similar issues were raised and some Members are under the impression that there is a reference and the recommendations in the Dutt Committee Report and also the Rangarajan Committee Report in which they have said that you should not allow any import of machinery from the foreign countries which will be utilised by big traders and big manufacturers and that will add to the detriment of small goldsmiths. Sir, I am one among those who have neither an allergy nor an obsession for exports and investments through foreign, countries. We must take a clearly pragmatic approach and what does that pragmatism demand? Many people said that we must augment the export and they have said we must protect the goldsmiths in the country. Now, the question is how we are going to reconcile the interest of the goldsmiths and also the interest of our export **com**modities. Rightly, the hon. lady Member, who spoke, she...

AN HON. MEMBER: Who is that lady Member?

PROF. MADHU DANDAVATE: I am talking about the most charming among them. (Interruptions). It is not

unfair. All are charming but there are degrees. (Interruptions). I not talk of ugly and charming. Don't try to put a wrong interpretation. Member from Bombay The hon. tried to put forward a point of view that it is necessary that we should augment our exports. She also talked about imports and many Members have said, we must protect their interests and in the context and connotation, some have said that we should prevent any machinery coming from outside, to be used by people who are the manufacturers of various jewellery, gold jewellery. So, now, the moment you accept that we have to have exports, we will have to stand competition in the export market. If we are going to send a jewellery which is manufactured by rudimentary technology and we expect that it should stand competition as far as exports are concerned, that will never happen. And therefore, Sir, even while stressing self-reliance in this country, even in our general formulations we have always said that as far as investments or imports of capital or import of sophisticated machinery is concerned, we have marked out three sectors. One is the sector in which we rely on self-reliance. The second will be the sector in which we will have 40—60 equity. And you may remember that we also said that high-tech and also export oriented industries where we will be prepared to import....(Interruptions)

र्ध राम ऋष्येश पिह : भारत के हैंडी-काफ्ट्स से ज्यादा एक्सपोर्ट होता है ग्रीर ज्यादा फारेन एक्सचेंज ग्राता है। इसलिए ग्राप ऐसी गोल्ड पालिसी बनायें जिससे यह ज्यादा एक्सपोर्ट हो।

PROF. MADHU DANDAVATE: All right. I am prepared to be educated by you. You also have a little education from me. Let there be mutual education.

As far as jewellery is concerned, if in a big volume it has to be exported the quality also should be good. I

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am not one among those who say that foreigners are not enamoured about a small jewellery that is sent by our people who would work at the level of cottage industry. If it were to be so, even our handloom garments would not have got the market. But they are picking market. Whenever foreigners come, they do visit the handloom centres in this country because they have a fascination for the type of that quality and they feel probably, that these handloom types of garments suit the genius of India and think, "When we carry some memento outside the country, it is better that we take some peculiarity of India", and therefore, they always go to cottage industry product, handloom and all that. No doubt small artisans will be able to produce certain jewellery which can be sent out. But there is a limit to which they can do it. Therefore, if there is augmentation of export, if the volume is to be more apart from quality, in that case, some sort of balance has to be restored between the appropriate technology that is available and the tools that are available to the small artisans. If we want to go in for big export, that option must be open. I am not insisting that you must go in for that. But that option must not be closed. And it does not always work to their detriment because if a large amount of export is demanded from our country and which cannot be fulfilled merely by the small artisan there is no harm if someone here says, "We are entering into the fray not in competition with these people, but in competition with others who use a similar technology in other countries. We are prepared to send the jewellery. I do not think the interests will clash. At the same time, I feel that all necessary facilities should be given to the small artisan. And I am glad that a scheme was already introduced by the previous Government and we would like to strengthen it. What was that? Small artisans in the field of iewellery are to be protected. They have taken a lot of loans and the loans have increased as a result of the implementation of the Gold Control Act. Therefore, I want to announce that wherever the State Government is trying to compensate the loss incurred by the artisans, in the form of loans, we will be trying to assist the State Government s to compensate their tasks of seeing that proper compensation is given to those who have got heavy loans on their shoulders and thereby we will be able to assist the artisans. That aspect has to be taken note of.

We have to take note of a fact which a large number of Members mentioned Whereas the demand of Indians for gold is 200 tonnes, we have hardly two tonnes. And it is the local production. Of course, in addition--nobody referred to it—to the locally produced gold, we have also 50 tonnes of recycled gold. Even if you take that together, it is only 52 tonnes whereas the demand is for 200 tonnes. As far as underground or hidden gold is concerned, there are two estimates. I am not sure which is correct. One estimate is between and 20,000 tonnes and the second is between 25,000 and 50,000 tonnes. That is supposed to be under ground or hidden gold. And I told you that if you pursue our Gold Policy properly, there will be more possibility of underground gold coming up and when that comes up, that will also indirectly help in seeing that the Gold Policy is properly controlled. As I said earlier what we export and what we import, in addition to that, how much hidden gold comes out, all these factors--some depending on what happens outside the country and some depending on what happens inside the country--are responsible and, therefore, I had never been one among those who said: the moment the Gold (Control) Act is repealed, the prices will continuosly go on falling. Initially they fell, not because of the measures. that I announced, but because of the psychological climate that was created, sometimes in the share bazar or sometimes in the capital market; even when the Finance Minister changes, you find that the capital market also speculates and it goes up and down. Sometimes there is bull pressure and sometimes there is bear pressure. The same thing happens as far as the Gold (Control) Act is concerned, but concrete steps will have to be taken. Some Members have made suggestions and I made a reference to that in my Budget Speech, but we will like to consult the opinion in a broader way and we will also like to watch as to what its indirect effect will be. For instance, concrete proposal is that we should allow the tourists and NRIs to import a certain quantity of gold in the form of jewellery in this country. You have the ceiling, and fix up the duty that is to be paid by them in foreign exchange and they can bring it here.

...(Interruptions)...

SHRI JAGESH DESAI: Sir, those who come on transfer to residence, I think, should be given the full facility to bring gold, as much as they want, according to their foreign exchange reserves. If that had been allowed earlier, you would have got tonnes of gold because they brought T. V. sets and other things, and instead of that, they could have brought gold.

PROF. MADHU DANDAVATE: This is right. There is a lot of weightage and substance in this suggestion. So these suggestions will have to be properly studied. The only precaution that we have to take--by allowing the import of gold from foreign countries to people whether they are NRIs or other tourists--is that we should see that no disturbance or imbalance is created in our transactions we have to see that our remittances do not suffer. I think probably with those precautions, it will be possible to move in a direction by which even this concrete suggestion can be actually explored.

Then there is employment potential and I think that, after the Gold (Control) Act has been eliminated or it is completely repeated a number of artisans who had given up their professions-there are a large

number of people who had givelarge the profession of goldsmity--can up rehabilitated. Emplyment potenn be can be increased and by givingtial appropriate type of tools and te them logy, it is possible to see that evechnoemployment potential among artisans who manufacture iewthe gold jewellery, can be increasebillery, I do not want to take much of. Sir, time and I have referred to all yourt all the suggestions which Members of this House have made because there were common suggestions and there were certain fears that were exdressed even the fear that I may not bing this Bill to repeal the Act and as aresult of that the traders would get nothing of the type that has happened was also expressed. I once more thank the Members who have supported this and I also thank you, Sir, for having gone to the Chair and prevented your amendment coming up before the Hous I hope and trust that this Bill will be adopted unanimously and we will implemed it effectively Thank you,

SHRI ASHIS SEN Mr. Vice-Chairman, Sir, I have a point here to make. I suggested there should be some provision for making bank advances to gold smiths and artisans. Normally, gold loans are given but when somebody has gold, he bonds it and gets the loan. My proposal is that in order to rehabilitate the goldsmiths and artisans...(Interruptions)...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): I think he has responded to that point.

SHRI ASHIS SEN: No, Sir. He has said that the State Governments will do that, but than if a provision is made that the bank advances should be made available for merchandise gold and if that is done, I think that will be a helpful process of rehabilitation.

PROF. MADHU DANDAVATE: You are only spelling out. I said that many State Governments have

[Prof. Madhu Dandavaio]

undertaken this; we will assist them. When I say that we will assist them, there are financial institutions and there are banks which can do that, as has been done in the case of sick industries and others also. So modus operandi might vary from place to place, but we will utilise the financial institutions and the banking institutions to give some sort of credit facility or even assistance, and that is only the difference about the form that you are utilising. Anyhow, I have already explained it and I fully accept your proposal.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THA-KUR): This is the first step and all the related steps which are necessary to meet the objectives of the Original Act or for the purpose of repeal will follow. The Minister has assured us and we should keep our optimisim alive.

I shall now put the motion to vote.

The question is:

"That the Bill to repeal the Gold (Control) Act, 1968, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THA-KUR): We shall now take up clause-by-clause consideration of the Bill.

Clausef 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDA-VATE: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

STATEMENT BY MINISTER—

Licensing Policy on Steel

SHRI JAGESH DESAI (Maharashtra): Sir, before we take up the other things, let us take up the price-rise issue because it has been pending for a long time.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THA-KUR): No. The statement by the Steel Minister is there now. Yes, Mr. Goswami.

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINIS-TRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) Sir, I find that there is still scope for further streamling the Licensing Policy governing the secondary sector steel industry in our country. This sector has played hither to an important and complimentary role to that of the integrated steel Plants. The secondary steel sector should continue to do so and to expand smoothly filling up gaps in supply-demand pattern for the numerous types of steel products including special steels. Considering that we have been importing steel worth about Rs. 1200 crores every year over the last many years, the secondary steel sector requires to be supported to make a singnificant contribution to steel supply in the economy.

The basic principle underlying the streamlining of the Licensing Policy is that the secondary steel sector should be facilitated to integrate both backwards and forwards to improve the economic viability of individual units, many of which are too small considering the modern technological requirements. Investment decision in the private sector to produce a particular steel item or to locate the project at a particular place are basically commercial decisions and the private sector should